

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 452/MP/2019

Subject : Petition seeking approval for revision of Lignite Transfer Price of NLCIL Mines for the period 1.4.2014 to 31.3.2019 on account of truing up on additional capitalization for 2014- 19, O&M expenses, Overburden Removal and consequent depreciation and Return on Equity as per Ministry of Coal guidelines dated 2.1.2015 on Fixation of Transfer Price of Lignite.

Petitioner : NLC India Limited

Respondents : TANGEDCO & 14 Ors.

Date of Hearing : **6.8.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Sr. Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Srishti Khindaria, Advocate, NLCIL
Shri Ravi Nair, Advocate, NLCIL
Shri Nambirajan, NLCIL
Shri A.K. Sahni, NLCIL
Shri Srinivasan, NLCIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Dr. R. Kathiravan, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The learned senior counsel for the Petitioner, NLCIL sought permission to file its 'Note on Arguments'. Request was allowed by the Commission. Accordingly, the Commission directed the Petitioner to file 'Note on Arguments' within two days with advance copy to the Respondents.
4. The Commission directed the Petitioner to file the following information on affidavit by 13.8.2021 with advance copy to the Respondents:
 - (a) Breakup of total lignite produced from each mine (overburden removal and stripping ratio etc.), the cost thereof, the lignite sold outside the market (including to TAQA Neyveli Power 250 MW IPP), corresponding value of overburden and revenue earned from it for the 2014-19 tariff period; and



(b) Soft copy of all calculations and data filed by the Petitioner till date in MS Excel with proper linkages.

5. The Commission further directed the Petitioner to comply with the above direction within the specified timeline and observed that no further extension of time will be allowed.

6. The Petition shall be listed for hearing on 18.8.2021.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

